

Sale of Gold cornered by a Business Tycoon

1805. SHRI YADVENDRA DUTT:
SHRI D. B. PATIL:
SHRI ARJUN SINGH
BHADORIA:

Will the Minister of FINANCE be pleased to state:

(a) is it a fact that the gold sold by Government has been cornered by a single business tycoon or by a syndicate; and

(b) if so, what steps Government propose to take in the matter?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) No Sir. On the other hand no licensed dealer is now permitted to purchase more than 2500 grammes of gold or to make more than one bid in an auction.

(b) Doesn't arise.

Five North Bengal Districts Restricted Area for Foreign Tourists

1806. SHRI RAJ KRISHNA DAWN. Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that the five North Bengal districts are still declared as restricted areas under the Foreigners Order, 1963 which has largely been responsible for the failure of tourism to flourish as an industry in West Bengal; and

(b) the reasons that force Government to continue the restriction in North Bengal districts?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) and (b). Government are aware that for reasons of security the five northern districts of West Bengal have been declared as restricted areas under the Foreigners (Restricted Areas) Orders, 1963. However, in the interest of promoting

tourism, certain relaxations have been made and foreign tourists are now granted permits liberally for stay upto 7 days in Jaldapara and Darjeeling. These permits are issued by the Indian Missions abroad or the Foreigners Regional Registration Offices in Bombay, Calcutta, Delhi and Madras. In addition foreign tourists, who travel to Bagdogra and back by air, are allowed to visit Darjeeling town and nearby places like Tiger Hill, Ghoom, Kurseong town, Sandakphu, Phalut, etc. for the purposes of tourism for a period of 15 days without a permit. In view of these relaxations, the position is likely to improve considerably.

न्यायालयों में अनिर्णीत सीमा शुल्क के मामले

18 07. श्री ईश्वर चौधरी : क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस समय न्यायालयों में अनिर्णीत सीमाशुल्क के मामलों की राज्यवार संख्या कितनी है ; और

(ख) क्या सरकार का विचार इन मामलों के निपटारे के लिये कुछ नए न्यायालय खोलने का है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सतीश अग्रवाल) : (क) सरकार को मिली रिपोर्टों से पता चला है कि 30-6-78 की स्थिति के अनुसार, पंजाब, हरियाणा, हिमाचल प्रदेश, जम्मू और कश्मीर राज्यों तथा संघ राज्य क्षेत्र चण्डीगढ़ को छोड़कर विभिन्न राज्यों की अदालतों में सीमा-शुल्क के 3,419 मामले अनिर्णीत पड़े थे। सीमा-शुल्क के मामलों के राज्य-वार ब्यौरे संलग्न विवरण-पत्र में दिये हैं। पंजाब, हरियाणा, हिमाचल प्रदेश, जम्मू और कश्मीर राज्यों तथा संघ राज्य क्षेत्र चण्डीगढ़ के बारे में सूचना एकत्र की जा रही है और सदन-पटल पर रखी जायेगी।